

(6)

In the Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.2157/92

Date of decision: 13.04.1993.

Smt. Suhag Wati & Another

...Applicants

Versus

Union of India and Another

...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants

Shri D.R. Gupta, Counsel.

For the respondents

Shri C. Bhomik, departmental  
representative.

Judgement(Oral)  
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

Smt. Suhagwati in her capacity as the widow of an ex-employee of the Government of India Press, Mayapuri, New Delhi made an application praying that a suitable appointment may be given to her son Ajay Kumar, the applicant No.2. That application was not being disposed of, as alleged by the applicants. Moreover, they were facing eviction from the accommodation which was in occupation of the husband of Smt. Suhagwati. They, therefore, approached this Tribunal by means of the present Original Application.

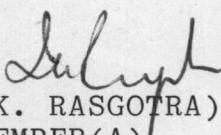
2. A reply has been filed on behalf of the respondents. In it, it is, inter alia averred that the application made by Smt. Suhagwati has been rejected. However, a copy of the order by which the said application has been rejected has not been enclosed with the reply filed. The departmental representative Shri C. Bhomik is present. He has produced before us the file containing the order dated 27.7.1990. By this order the Assistant Director (A-III) purported to reject the request of the applicant No.1 for giving

a suitable employment to applicant No.2. We have perused the order. The relevant portion of the order reads: ".....the request of Shri Ajay Kumar for appointment on compassionate grounds has not been acceded to..."

3. A bare reading of the order indicates that it discloses no reasons. It has been passed in a routine manner. Therefore, we can safely come to the conclusion that it has been passed without any application of mind. This shortcoming is enough to vitiate it.

4. The order dated 27.7.1990 passed by the Assistant Director is quashed. He is directed to pass a fresh order. He shall give reasons in support of his order if he rejects the application. He shall pass the order as expeditiously as possible. Till an order is passed, the applicants shall not be evicted from the Government accommodation in their possession.

5. With these directions this application is disposed of finally but without any order as to costs.

  
(I.K. RASGOTRA)

MEMBER(A)

  
(S.K. DHAON)

VICE-CHAIRMAN

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